

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 573
TO BE ANSWERED ON 23.07.2026
GIG AND PLATFORM WORKERS**

573. SMT. SAGARIKA GHOSE:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of gig and platform workers registered on the e-Shram portal;**
- (b) whether social security benefits have commenced; and**
- (c) the timeline for implementation?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

Further, the Social Security (Central) Rules, 2026, notified on 08.05.2026, mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by mandating registration of gig and platform workers on the Central Government portal, requiring aggregators to share worker-related data through Application Programming Interface (API) or other electronic means, prescribing eligibility criteria for social security benefits, and strengthening accountability of aggregators in relation to welfare measures for such workers.

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The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the eShram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., eShram portal. This is envisaged to enable unorganised workers including platform workers registered on eShram to access social security schemes.

A simplified Registration Module for platform workers has been launched on 12.03.2025 on the eShram portal to facilitate platform workers to register themselves or update their occupation, if already registered on eShram portal.

To maximise registration of platform workers on eShram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 19.07.2026, over 10.83 lakh platform workers are registered on eShram portal.

The Ministry of Labour and Employment has conducted multiple rounds of deliberations with Aggregators, Knowledge Partners, Platform Workers Associations, State Government/Union Territories and other organisations for social security framework of gig and platform workers to move forward for a comprehensive welfare scheme for platform workers, as mandated under the Code.